

**Central Administrative Tribunal  
Principal Bench, New Delhi**

OA No.933/2016

New Delhi, this the 8th day of March, 2016

## **Hon'ble Dr. Brahm Avtar Agrawal, Member (J)**

Mr. Mahavir S/o Late Sh. Siri Ram, Age 38, Group " C"  
R/o Bhatnagar Colony, Rohtak Road,  
Distt. Jind, Haryana ...Applicant

(By Advocate: Mr. U.Srivastava)

## Versus

Union of India, through

1. The General Manager,  
Northern Railway, Baroda House  
New Delhi.
2. The Divisional Railway Manager  
Nothern Railway, State Entry Road,  
New Delhi. .... Respondents

(By Advocate: Mr. N.K. Singh, proxy for Mrs. Avnish Ahlawat)

## **ORDER (ORAL)**

Learned counsel for the applicant submits that this OA may be disposed of at the admission stage itself, without notice to the respondents, but with a direction to them to

decide the applicant's representation dated 24.09.2015 (Annexure A-6) in a time-bound manner.

2. Accordingly, finding substance in the above submission and without going into the merits of the matter, the respondents are directed to duly consider the aforesaid representation and pass a speaking order thereon within a period of one month from the date of receipt of a copy of this Order.

3. The OA is disposed of with the above directions.

**(Dr. Brahm Avtar Agrawal)  
Member (J)**

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